

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject : Corrigendum to Enrollment No. issued in favour of Ms. Chander Bhanu Mahajan, Advocate vide High Court Notification No.1129 dated 10.01.2020.

CORRIGENDUM

Please read serial No. JK-638/2019 instead JK-538/2019 of Ms. Chander Bhanu Mahajan, Advocate who has been enrolled and admitted as an Advocate provisionally for period of one year vide Hon'ble High Court Notification No.1129 dated 10.01.2020.

(Sudhir Singh Rathore)
02/03/22

Assistant Registrar (L.P)

No. 5180/94/RG/LP

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC, e-Courts, High Court of J&K, Jammu with the request to upload the same on the official website of J&K High Court for information of all the concerned.
7. Ms. Chander Bhanu Mahajan D/O Sh. Anil Mahajan R/O H.No.39, Sec.3, Channi Himmat, Jammu.

(Sudhir Singh Rathore)
02/03/22

Assistant Registrar (L.P)